

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE THIRTIETH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1142 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order
Dated 11/09/2024 in W.P.NO 21935 of 2024 on the file of the High Court.

Between:

G. Sai Teja, S/o. G. Sayanna, Aged about 24 years, Occ Law Graduate, R/o.
H.No. 3-105, Rajaram Nagar Colony, Fathepur, Nizamabad - 503 217.

...APPELLANT/WRIT PETITIONER

AND

1. The Bar Council for the State of Telangana, Represented by its Secretary,
High Court Premises, Hyderabad - 500 066
2. Bar Council of India, Represented by its Secretary, 21, Rouse Avenue
Institutional Area, Near Bal Bhavan, New Delhi, 110 002

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in
the affidavit filed in support of the petition, the High Court may be pleased to direct
the Respondent No. 1 to issue provisional enrolment certificates to the Appellant
within a specific timeline.

Counsel for the Appellant: SRI NIKUNJ DUGAR
Counsel for the Respondent No.1: SRI G.M.MOHIUDDIN
Counsel for the Respondent No.2: SRI AADESH VARMA

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1142 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr.Nikunj Dugar, learned counsel for the appellant.

Mr. G.M.Mohiuddin, learned counsel for the respondent No.1.

Mr. Adesh Varma, learned counsel for the respondent No.2.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. In this intra court appeal, the appellant has challenged the validity of the order dated 11.09.2024 passed in W P.No.21935 of 2024.

4. Facts giving rise to filing of this writ appeal briefly stated are that the appellant had filed the writ petition seeking a direction to the Bar Council of Telangana to enrol

him as an advocate on the rolls of the Bar Council of Telangana.

5. Since it was stated before the learned Single Judge that in terms of the letter dated 06.08.2024 issued by the respondent No.2, the respondent No.1 would issue applications, the writ petition preferred by the appellant was disposed of directing the respondents to verify the applications as expeditiously as possible by fixing a date for enrolment of the applicants.

6. The grievance of the appellant is confined in this appeal with regard to non-fixation of timeline by the learned Single Judge while disposing of the writ petition.

7. Learned counsel for the respondent No.1, on instructions, submits that the appellant shall be enrolled on the Bar Council of Telangana subject to his eligibility, within a period of two weeks from the date of receipt of a copy of the order passed today.

8. The aforesaid submission is placed on record.

9. The order passed by the learned Single Judge is modified to the above extent.

10. Accordingly, the writ appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-T. KRISHNA KUMAR
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Secretary, Bar Council for the State of Telangana, High Court Premises, Hyderabad - 500 066
2. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi, 110 002
3. One CC to SRI NIKUNJ DUGAR, Advocate [OPUC]
4. One CC to SRI G.M.MOHIUDDIN, Advocate [OPUC]
5. One CC to SRI AADESH VARMA, Advocate [OPUC]
6. Two CD Copies

PSK.

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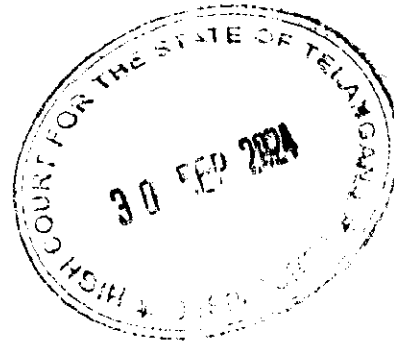
CC TODAY

HIGH COURT

DATED: 30/09/2024

JUDGMENT

WA.No.1142 of 2024



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS.

⑦
30/09/24
BKS